

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.624/2002

Tuesday, this the 5th day of March, 2002

Hon'ble Shri S.A.T. Rizvi, Member (A)

1. Aklesh Kumar s/o Shri Hait Ram  
r/o C-I/86, Sector 20  
Rohini, Delhi-41
2. Om Parrkash Singh s/o Shri Sukhan Lal  
r/o RZ-240, Gali No.9-A, Kailashpuri Extn.,  
New Delhi-45
3. Kamal Dev Paswan s/o Shri Supan Paswan  
R/O H.No.150, Shardha Nand Colony  
Delhi-42
4. Vinod s/o Shri Bachan Paswan  
R/O I-1676, Krishi Kunj  
IARI, Pusa, New Delhi-12
5. Ramesh Chander s/o Shri Tees Ram  
R/O Q-35, Mohn Park  
Naveen Shahdra, Delhi-32
6. Dilawar Singh s/o Shri Ratan Singh
7. Shiv Charan Das s/o Shri Rameshwar Singh
8. Sanjeev Kumar s/o Shri Ram Chander  
R/O I-1624, Krishi Kunj  
IARI Pusa, New Delhi -12

..Applicants

(By Advocate: Shri S.L.Hans)

Versus

1. Union of India  
through Secretary  
ICAR Krishi Bhavan  
New Delhi-1
2. Director (Administration)  
IARI Pusa  
New Delhi-12

..Respondents

O.R.D.E.R (ORAL)

Heard the learned counsel appearing on behalf of  
the applicants.

2. The applicants in the present OA, 8 in number,  
have worked on casual basis for varying periods of time

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(2)

from 1981 upto 1992 as shown in clause 4.1 of the OA. None of them has been engaged after termination of service. They have, in all, worked for varying periods ranging from 06 days in one case to 93 days in the best case. The prayer made is for a direction to the respondents to reengage the applicants as daily wagers in preference to freshers and juniors. The learned counsel for the applicants submits that the aforesaid prayer should be granted subject to availability of work.

3. The filing of the present OA has obviously been grossly delayed as the last person among the applicants whose services were terminated worked in September, 1992 and never thereafter. The relevant provision made in the Administrative Tribunals Act, 1985 provides for a definite time frame within which the Tribunal should be approached in such cases. There is also a provision for filing an application for condonation of delay justifying the delay in filing the application. The applicants have not filed any application for condonation of delay. The learned counsel appearing on their behalf has also not been able to explain the gross delay which has taken place in approaching this Tribunal. In the circumstances, the present OA is found to be badly hit by the aforesaid law of limitation. The same is rejected as time barred.



(S.A.T. Rizvi)  
Member (A)

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